Annexure VIII

Re: Request for Comments on Draft Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Seventh Amendment) Regulations, 2025

Milan Satellite < milansatellite@gmail.com >

Tue, 07 Oct 2025 2:20:39 PM +0530

To "Sattvik Lavaniya"<sattvik.lavaniya@trai.gov.in>

We have about 1200 customers who you ask to audit every year. We cannot afford the cost of the audit. Therefore, we request you to change the process from annual to every three years. This is a suggestion from me. We hope you will improve this.

M/S MILAN SATALITE
MY DAS NO .-9/133/2017-DAS

Thank you

Warm Regards....

MILAN SATELLITE

GST NO-24AZOPK0940L1Z6 Mobile No.:- +91 9974042075

On Tue, Oct 7, 2025 at 12:24 PM Sattvik Lavaniya <<u>sattvik.lavaniya@trai.gov.in</u>> wrote:

To

Nodal/Compliance Officers,

All MSOs of Gujarat, Haryana, Rajasthan and Punjab

Dear Sir/Madam,

This is with reference to our earlier email dated 26.09.2025 regarding the Draft Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Seventh Amendment) Regulations, 2025, the last date has been extended to 14.10.2025. So, you are requested to send your comments latest by 14.10.2025.

With regards Sattvik Lavaniya Consultant (Young Professional -Tech) TRAI RO Jaipur

---- On Wed, 01 Oct 2025 12:43:22 +0530 **Sattvik Lavaniya** <<u>sattvik.lavaniya@trai.gov.in</u>> wrote ---

To

All MSOs of Gujarat, Haryana, Rajasthan and Punjab

Dear Sir/Madam,

With reference to the email dated 26.09.2025 (email attached) from TRAI HQ, Telecom Regulatory Authority of India (TRAI) has released the Draft Telecommunication

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